

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 613  
IB-254/ND/2023

**IN THE MATTER OF:**

**M/s. Shankar Foundary (India) Pvt. Ltd.**

...PETITIONER

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. Vipin Singh and Mr. Karan Mehta, Advs.**

**For the Respondent/Corporate Debtor :**

**ORDER**

Heard Mr. Vipin Singh, Ld. Advocate appearing for the Petitioner. In compliance with the order dated 02.05.2023 Ld. Counsel for the Petitioner has filed an affidavit indicating clearly the date of default but the same is not uploaded on the DMS. Therefore, he is directed to take necessary steps to get the same uploaded on the DMS.

Issue notice to the Respondent.

The Petitioner is directed to serve notice to the Respondent and file affidavit of service along with proof of service within one week.

List the matter on **14.06.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**